

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE : EAST DISTRICT
KARKARDOOMA COURTS, DELHI

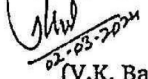
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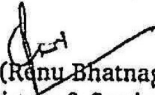
Reg.: Destruction of Unclaimed Certified Copies prepared till 31.08.2023 and Application for Supply of Certified Copies (Under Objection) upto 31.08.2023.


All Advocates/Litigants are requested to kindly contact Copying Agency, Karkardooma Courts, Delhi and its Certified Application Counter functional at Facilitation Centre, Karkardooma Courts, Delhi on any working day from 10.30 a.m. to 1.00 p.m. and 2.00 p.m. to 3.00 p.m. to collect the certified copies prepared till 31.08.2023 which are lying ready for delivery.

It is notified for information of all concerns that if the said certified copies are not collected upto 15.03.2024, the said unclaimed copies would be destroyed, without any further notice and the amount so deposited by the applicants for such attested copies shall stand forfeited in view of "Rule 10A added in Ch.5-B, Delhi High Court Rules & Orders Volume V published in the Delhi Gazette on 01.09.2009" which explains "in case the attested copy is not collected within 120 days from the date of its preparation, it will be destroyed and the amount deposited for such attested copy shall stand forfeited".

The Advocates/Litigants are further requested to contact Branch Incharge/Sr. Most Official, Copying Agency on any working day to collect the application made to supply of Certified Copies which are lying under objections upto 31.08.2023. However, the said applications, if not collected for removal of objections by 15.03.2024 shall also be destroyed immediately/thereafter without any further notice and the amount so deposited for such applications shall stand forfeited. Details of such applications/objections are available with the Copying Agency counter for reference/record purpose.


(V.K. Bansal)
Pr. District & Sessions Judge
North-East District
Karkardooma Courts, Delhi


(Renu Bhatnagar)
Pr. District & Sessions Judge
Shahdara District
Karkardooma Courts, Delhi



(Shan Jain)
Pr. District & Sessions Judge
East District
Karkardooma Courts, Delhi

No. 2091-9102 /Pr. D&SJ/KKD/Delhi

Dated 02.3.2024

Copy forwarded for information/necessary action to:

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
3. All the Principal District & Sessions Judge, Delhi/New Delhi.
4. The Officer Incharge, Copying Agency, East District, Karkardooma Courts, Delhi.
5. The President/Secretary, Shahdara Bar Association, Karkardooma Courts, Delhi.
- ✓ 6. The Website Committee, Tis Hazari Courts and Karkardooma Courts, Delhi.
7. Incharge, Caretaking Branch, East District Karkardooma Courts, Delhi for placing this notice on all Notice Boards available in Karkardooma Courts, Delhi.
8. The PIO, East District, Karkardooma Courts, Delhi.
9. The Incharge, Facilitation Centre, Karkardooma Courts, Delhi.
10. Dealing Assistant, R&I for uploading on LAYERS.
11. P.S. to the undersigned.
12. Guard file.


Administrative Officer (Judl.)
Administration Branch: East District,
Karkardooma Courts, Delhi.